

(4) Scholarships for primary school students. Grant—75%

All other educational Schemes also participate in the block central assistance which is given for the plan as a whole.

Amount spent by Madras Government for Welfare of S.C. and S.T.

716. Shri Elayaperumal: Will the Minister of Home Affairs be pleased to state:

(a) whether any amount was surrendered as unspent by the Madras Government in 1959-60 and 1960-61 under the State and Centrally sponsored programmes for the Welfare of the Scheduled Castes and Scheduled Tribes; and

(b) if so, what is the total amount year-wise?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). The information is being collected and will be laid on the table of the House as soon as it is available.

All India Service Officers

717. Shri Harish Chandra Mathur: Will the Minister of Home Affairs be pleased to state:

(a) what action has been taken against the All India Cadre Officers against whom strictures were passed by Court in connection with the case of Mr. Grewal of Indian Police Service (Punjab);

(b) whether Mr. Grewal has been re-instated and if not, the reasons therefor; and

(c) what is the nature of the charges for which departmental enquiry was to be held?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) The Government of Punjab have appointed a retired Chief Justice of the Oudh High Court to inquire into the charges framed against an I.P.S. Officer against whom strictures were passed by the Court in connection

with the case of Shri Grewal of the Indian Police Service (Punjab).

(b) No; the oral inquiry is in progress.

(c) The charges relate to certain alleged misconduct committed by Shri Grewal including mis-use of official position, falsification of Government documents, claiming of false T.A. and mis-appropriation of Government petrol.

Retirement Age of High-Court Judges

718. Shri A. V. Raghavan: Will the Minister of Home Affairs be pleased to state:

(a) whether the Government of India propose to amend the Constitution to raise the retirement age of High Court Judges from 60 to 62; and

(b) if so, whether the opinions of the Bar Associations were taken into consideration?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) Yes.

(b) No.

Deputy Commercial Tax Officers of Madras State

719. Shri N. Sreekantan Nair: Will the Minister of Home Affairs be pleased to state:

(a) whether the Deputy Commercial Tax Officers of Madras State have been equated with the I Grade Sales Tax Officers of Travancore-Cochin in the integration of Services;

(b) whether, prior to integration, the I Grade Sales Tax Officers of Travancore-Cochin were Gazetted Officers, while the Deputy Commercial Tax Officers of Madras State were non-Gazetted Officers;

(c) what were the recommendations of the Chatterjee Committee regarding the II Grade Sales Tax Officers of Travancore-Cochin and the Deputy Commercial Tax Officers of Malabar area in Madras;